

R(J) No. 48 / 2021

High Court of Karnataka
Bengaluru
Dated: 27.05.2021.

CIRCULAR

The concerned branches on judicial side are hereby directed to follow the directions passed by the Hon'ble Division Bench of this Hon'ble Court headed by the Hon'ble Chief Justice *vide* order dated 12.05.2021 in W.P. No.7338/2020 (GM-RES-PIL) (Suo Motu) with regard to rectification of office objections, especially paragraph 2 of the aforesaid Order, which reads as follows,-

"2.(i) In all those cases where while passing the peremptory orders for rectification of the office objections, time granted to rectify the same has expired or is likely to expire during the period from 26th April 2021 till 11th June 2021 (both days inclusive), the time granted stands extended till 25th June 2021.

(ii) We make it clear that all the cases which were dismissed due to non-rectification of office objections due to the expiry of the period provided in peremptory orders during the period from 26th April 2021 till today (both days inclusive), the same shall be treated as restored and the above extension will be applicable to the said cases;

(iii) For the time being, we direct that the office objections except the objections regarding maintainability and Court fee shall not be raised in any criminal matters. However, when the criminal matters are placed before the respective Benches, if a direction is issued by the Court for rectification of certain objections, the same will have to be rectified;

(iv) Wherever time is granted by the Court for rectification of the office objections which has expired or is likely to expire between the period from 26th April 2021 till 11th June 2021 (both days inclusive), the same shall stand extended till 18th June 2021;

(v) The above directions shall apply to the Principal Bench at Bengaluru as well as the Benches at Kalaburagi and Dharwad of the High Court of Karnataka.”

BY ORDER OF THE HON'BLE COURT,

Sd/-

(K.S.BHARATH KUMAR)
REGISTRAR (JUDICIAL)

To:

1. The Registrar General.
2. The Registrar (Vigilance).
3. The Registrar (Computers).
4. The Registrar (Administration).
5. The Registrar (Recruitment).
6. The Registrar (Review & Statistics).
7. The Registrar (Infrastructure & Maintenance).
8. The Central Project Co-ordinator.
9. The Addl.Registrar General, High Court of Karnataka, Dharwad Bench, Dharwad.
10. The Addl.Registrar General, High Court of Karnataka, Kalaburagi Bench, Kalaburagi.
11. The P.S. to Hon'ble the Chief Justice.
12. All the Private Secretaries to the Hon'ble Judges.
13. All the PAs to Registrars.
14. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
15. The Principal Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
16. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.

17. The President, Advocates' Association, Bengaluru.
18. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench.
19. The Advocate General in Karnataka, Bengaluru.
20. Office of the Advocate General, High Court of Karnataka, Dharwad/Kalaburagi Bench.
21. The President, Women Federation of Lawyers, Bengaluru.
22. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru.
23. The Member Secretary, High Court Legal Services Authority, Bengaluru.
24. The Chief Librarian of this office.
25. The P.A. to Registrar (Judicial) with a request to circulate the same to all the Court Officers and Asst. Court Officers of this office.
26. All Group-A officers of this office.
27. All Section Officers with a direction to circulate the same to the staff working under their control.
28. Office copy.

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